



Serial No. 01
Supplementary List

HIGH COURT OF MEGHALAYA
AT SHILLONG

PIL No. 16 of 2026

Date of Order: 20.08.2026

Registrar General,
High Court of Meghalaya

Vs. State of Meghalaya

Coram:

Hon'ble Mr. Justice H. S. Thangkhiew, Judge
Hon'ble Mr. Justice W. Diengdoh, Judge

Appearance:

For the Petitioner(s) :

For the Respondent(s) : Mr. A. Kumar, AG with
Mrs. N.G. Shylla, Sr. GA
Mr. A.S. Dey, GA
Mr. J.N. Rynjah, GA

Per. H.S. Thangkhiew, Judge:

This Sou Moto PIL has been taken up in view of the unfortunate incidents that occurred on 19.08.2026, in a public procession by an NGO, wherein extensive damage to public property has been caused including Government vehicles, out station vehicles, public transport vehicles and has endangered common citizens including school going children, apart from statues of National Heroes being desecrated.

The learned Advocate General who is present on behalf of the State respondents has submitted that steps have been taken by the authorities and some office bearers of the NGO have been arrested.



This Court notes that more intensive steps need to be taken by the authorities immediately to apprehend the perpetrators of these incidents and bring them to book. A report of the steps taken to be filed on 24.08.2026.

List this matter on 24.08.2026.

(W. Diengdoh)
Judge

(H.S. Thangkhiew)
Judge

Meghalaya
20.08.2026
"V. Lyndem AR-PS"